[Shrl K. R. Ganesh]

सत्यथी और श्री गणेश, उन के बारे में श्री चिंतामणि पाणिग्रही, श्री वेदव्रत बरुआ आदि ने जा कर प्राइम मिनि-स्टर से यही शिकायत की है कि वह कम्युनिल्ट हैं। उन्होंने कहा है कि वह कम्युनिस्ट हैं, मैं इस लिए विरोध नहीं करता हूं, मैं विरोध इस लिए करता हूँ कि वे आर एम्बेसी पीपल। इस का जवाब क्या है? (ब्यवधान) एम्बेसी पीपल होने की वजह से उसी दल के साथियों ने उनकी शिकायत की है।"

Sir, I deny and repudiate the allagation that I am a member of the Communist party or have any other connection with the said party.

I emphatically...(Interruption). Say it outside. I will reply.

(भ्यवधान) मैं जनसंघ वालों से डरने वाला नहीं हूँ। जनसंघ से कम्युनिस्ट होना श्रच्छा है। जनसंघी गांघीजी को मारने वाले हैं।

13.00 hrs.

श्री राम सेवक यादव (बारवंकी): घब-डाग्नों नहीं कम्यूनिस्टों से ''(व्यवधान)''

श्री के अवर गिर्णेश: हम घबड़ाते नहीं हैं... (व्यवधान)

MR. SPEAKER: Please do not take notice of these habitual interruptions. Please proceed.

SHRI K. R. GANESH 1 I emphatically repudiate the allegation and the insinuation contained in it of being "Embassy people" and consider it irresponsible, mischievous and defamatory and dismiss the same with the contempt it deserves.

As a member of the House, I seek your protection.

SHRI SURENDRANATH DWIVEDY (Kendrapara) 1 He says that what Mr. Manubhai Patel has said is defamatory. Defamtory things cannot be in the proceedings. They have to be expunged.

MR. SPEAKER: I do not know. (Interruptions).

SHRI MANUBHAI PATEL (Dabhoi) 1 Tomorrow I want to make a personal explanation.

MR SPEAKER: If there is any evidence with you, you can bring it. But I cannot allow a personal explanation counter to this explanation.

SHRI MANUBHAI PATEL: I had only quoted what had been said. Even that day when Mr. Tridib Kumar Choudhuri interrupted me, I said that I was only quoting what had been said. (Interruptions).

13.04-1/2 hrs.

OATHS BILL-contd.

Clause 7-contd.

MR. SPEAKER: The House will resume further clause-by-clause consideration of the Oaths Bill. Clause 7 was being discussed.

SHRI LOBO PRABHU (Udipi): I was on my legs. I was speaking on my amendments.

MR. SPEAKER: You can continue your speech after lunch.

13.05 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock

[SHRI K. N. TIWARY in the Chair]

OATHS BILL—contd. Clause 7—contd.

MR. CHAIRMAN: We are on clause 7; Shri Lobo Prabhu to continue his speech.

SHRI LOBO PRABHU: Mr. Chairman, Sir, yesterday, I was at the stage of relating the hon. Minister's statement that clause 8 makes up any deficiency in clause 7. I have read clause 8 very carefully. I find it provides that any evidence given in a court should be true,

How can this make up for the words "accidental omission" I fail to understand. I have my comments to make on clause 8. But I find no connection between these words "accidental ommission" and clause 8. I think, the hon. Minister should elucidate that further.

In fairness to the clause, I hope, he will agree with me that clause 7, as it stands, has been objected to by nearly every Member who has spoken on the Bill. They have taken the stand that it frustrates the whole Bill if an omission to take the oath is condoned in this manner. question is ! Why then have an Act like this that allows omissions of oaths? In this House as well as in the other House, there has been universal reaction against the words "omission" in the matter of oathtaking as frustrating the Bill. If this House and the other House can react like that. what about the general public? What about the courts? Will they not proceed on the theory that omission to take an oath can be condoned and, proceeding on that theory, will they not, as far as possible or as and when they like, avoid taking an oath on the assumption that omission to take an oath can be condoned?

I have to impress on the House that the law is for the weak against the strong. The law is not meant for anything else. It wants to protect the weak who cannot protect themselves. Otherwise, if this law is weakened in this manner, that an oath can be omitted or that an oath can be dispensed with, we are really acting against the weak and also against the poor who are generally weak. Therefore, I would like to impress upon the hon. Minister not to leave loopholes and not to weaken the evidence by allowing parties to take advantage of a clause like this where an omission is condoned.

Secondly, I would like to impress on this House that law is a substitute for force. If you bring law into any kind of disrepute, if you weaken law by not giving an instant majesty that it deserves, you are inviting people to take law in their own hands. As we are taking democracy in the streets, you will have people saying, "Why go to courts where an oath taking is quite a farce, where an omission can be condoned?" You will

have а position where. the wav of life of this country will he threatened, specially, for the poor. Therefore, it is my desire, and I wish to express it as strongly as possible, that the Minister should agree to his own edition; he has edited 'omission' to be 'accidental omission'. So, let him introduce the word 'accidental', If he does not agree to my preference for oversight. because unless this is done, the law is not precise, and the law is not complete. and the law will work against the poor. and the law will work against those who believe in truth.

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAIWAYS (SHRI GOVINDA MENON): I fail to see how the question of poor and the rich comes up in this matter. What I said with respect to clause 8 of the Bill other day was this.
oath should be taken, the Normally, the but by accident, a witness does not take the oath, even so, he is bound to speak the truth in a court of law by force of clause 8. And the definition of prejury in the IPC talks not only of statements made on oath but also of statements made before a court where a witness is bound to speak the truth.

SHRI LOBO PRABHU: Express provision of the law.

SHRI GOVINDA MENON: Yes, express provision of the law. I am glad that the express words are remembered by the hon. Member, He was a judge for long, and,...

SHRI LOBO PRABHU: A magistrate.

SHRI GOVINDA MENON: ... and, therefore, it is no surprise that he remembers it. Clause 8 contains an express provision of law that before a court a witness shall speak the truth. So, what I was submitting the other day with reference to clause 8 was this that even if there is an omission to take the oath, the witness does not escape if he perjures in this court, because under clause 8 and the definition of perjury in section

[Shri Govinda Menon]

19 of the IPC, he comes under the clutches of the law.

What I said the other day was that in one out of a thousand cases, it may be that due to oversight, accidental omission etc., he presiding officer may forget or omit to administer the oath or ask a witness to make an affirmation. It can be only by oversight, because there is a mandate in the Act that the oath shall be administered or the affirmation shall be made by a witness. That mandatory provision being there, clause 7 can operate only in cases where there is an accidental omission. That was what I said. It is not necessary to use the word 'accidental.'

In this connection, I shall remind the House that clause 7 is an exact reproduction of section 13 of the existing Act. It has been there from 1873, and the Supreme Court had occasion to consider this matter. I would draw the attention of the House to what the Supreme Court said. The Supreme Court says that capacity or competence to tender evidence in a court does not depend upon this Act but it depends upon section 118 of the Evidence Act. It is to this effect:

"All persons shall be competent to testify unless the court considers that they are prevented from understanding the questions put to them or from giving rational answers answers to those questions by tender years, extreme oldage, disease, whether of body or of mind or any other cause of the same-kind."

So, it is the Evidence Act which defines competence of people who tender evidence, What does the Oaths Act say? This is what the Supreme Court has said:

"The proviso quoted above must be read along with section 118 of the Evidence Act and section 13 of this Act..."

—Section 13 corresponds to the present clause 7—

"In my opinion, an omission to administer an oath even to an adult

goes against only the credibility of the witness and not his competency."

It may be that if a witness refugses to take the oath, as Bradlaw did in the House of Commons, still he can give evidence. But the court will be justified in saying that the credibility of the witness is at a low premium, because he refuses to take the oath. And this is what the Supreme Court says:

"In my opinion, an omission to administer an oath even to an adult goes against only the credibility of the witness and not his competency. The question of competency is dealt with in section 118 of the evidence Act. Every witness is competent unless the court considers he is prevented from understanding the questions put to him or from giving rational answers by reason of tender years, extreme old age, disease, whether of body or of mind or any other cause of the same kind".

"It will be observed that there is always competency in fact unless the court considers otherwise. No other ground of incompetency is given there. Therefore, unless the Oaths Act adds additional grounds of incompetency, it is evident that section 118 must prevail".

Then, the court goes on to consider what the purpose of the Oaths Act is.

"Now, the Oaths Act does not deal with competency. Its main object is to render persons who give false evidence liable to prosecution under clauses 7 and 8. It is true, a subsidiary object is to bring home to the witness the solemnity of the occasion and to impress upon him the duty of speaking the truth..."

So, clauses 7 and 8 put together discharge the prime function of the Oaths Act, namely to make a witness liable for perjury if he does not speak the truth before a court of law. Under clause 7,

the oath is administered to him, or he makes an affirmation. Under section 19 of the IPC, if a witness, after taking the oath or making the affirmation speaks an untruth he commits an act of perjury. Then, under the same section, namely section 19 of the IPC, if there is express provision in the law that a person shall speak the truth, a violation of that provision makes him liable for the offence of perjury. That is the object of clauses 7 and 8, and when a witness is put in the box, and is called upon to make an oath, then the solemnity of the occasion is brought to his notice. Suppose he refuses to take the oath, then he can be prosecuted under another section of the IPC, namely section 178, been asked to the take oath, if a witness refuses to do so, he can be prosecuted under section 178, and his evidence will not be treated with the same credibility as that of a witness who has taken the oath. This is a law which has been in force for the last 96 years in India from 1873 to 1969, that is, that omission to administer the oath shall not vitiate the proceedings. This omission may be by oversight or may be accidental. It is not necessary to lay it down, because normally it will be by oversight or by an accidental omission.

In these circumstances, although I have great respect for the judicial experience of my hon. friend Shri Lobo Prabhu and I attach great importance to the time and energy which he has taken, which many of us do not do, to study the Bill before the House, I would respectfully request him to withdraw the amendment.

MR. CHAIRMAN : The question is ...

SHRI K. NARAYANA RAO (Bobbili):
On a point of clarification...

MR. CHAIRMAN! I shall now put the amendment moved by Shri Lobo Prabhu to the vote of the House.

SHRI K. NARAYANA RAO: I want a clarification on this, because this is an important clause.

MR. CHAIRMAN: I am sorry. I shall now put Shri Lobo Prabhu's amendment to vote.

The question is:

Pages 3, line 20,-

for "Omission to take any oath or make any affirmation"

substitute ---

"Oversight in Taking any oath or making any affirmation." (31)

The motion was negatived.

MR. CHAIRMAN: The question is 1

"That Clause 7 stand part of the Bill.".

The motion was adopted.

Clauses 7 was added to the Bill.

Clause 8—(Persons giving evidence bound to state the truth.)

श्री क॰ मि॰ मधुकर (केसेरिया) : मैं निम्नलिखित संशोधन प्रस्तुत करता है :

पृष्ठ 3 सेक्शन 8में before "any court" के आगे "प्राम कचहरी भी" समाविष्ट किया जाय। (26)

मैं यह चाहता हूं कि इस में 'ग्राम कचहरी भी' शब्द आ जाएं ताकि यह और स्पष्ट हो जाए। जब आप एक सिद्धान्त को कबूल करते हैं तो भेरे संशोधन को नामंजूर न किया जाए।

SHRI LOBO PRABHU: Sir, I beg to move i

Page 3, line 29,---

add at the end-

"On pain of the offence of perjury". (32)

Sir, I am very deeply grateful to the appreciation of the Law Minister of my little judicial experience not as a Judge bat as a Magisitrate.....

SHRI GOVINDA MENON: It is indicial experience.

SHRI LOBO PRABHU: It is judicial experience and I am relying on his greater experience in respect of this amendment to clause 8 which I have proposed.

As we have said before, Sec. 191 of the Indian Penal Code provides that perjury arises when there is an oath or an express provision of law to state the truth or when somebody is bound by law to make a declaration. These are the three circumstances under which the offence of periury arises. As far as the oath is concerned, I am very glad that the Minister himself has furnished some of the arguments which I previously failed to bring forward in support of the oath as against affirmation. He has quoted the Supreme Court's judgment that oath has the quality of credibility. Oath creates credibility. At the same time the Supreme Court judgment mentions that oath solemnity. I am very grateful, It is rather late now for me to make the Minister to so back on his track and accept this Supreme Court's view on oath to discount solemn affirmation which should be confined only to those who disclaim any belief in God. For the same reason oath should be solemn and eath should be credible. I would like him to kindly read this section again as It stands. No doubt, it has existed there since 1871 but so many things have existed but they have been changed since then. We cannot rely on age as the supreme and final argument in these matters. The provision here has to be judged whether it is an express provision of law or not. It savs I

> "Every person giving evidence on any subject before any court or person hereby authorised to administer oaths and affirmations shall be bound to state the truth on such subject."

The operative words are "shall be bound to state the truth on such subject." Would you hold that this is an express provision in respect of a statement before any court as any time, because the words used are "before any court or person hereby authorised to administer oath and affirmations." There may be some room to say that this is a general provision and not an express provision because unless a particular

proceeding is characterised as requiring an oath, there may be a chance to argue that the provision is not express.

Therefore I have proposed an addition that the words may be added, namely, 'on pain of the offence of perjury.' That leaves it beyond doubt, making the provision explicit so that Sec. 199 is attracted at once. It is a simplification. I am not feeling very strongly on it, as I felt strongly on the earlier provisions. But I would like the Minister in his wisdom to consider whether he will not strengthen the section and make it more relevant to section 91 with these words 'on pain of the offence of prejury.'

SHRI GOVINDA MENON: Regarding the first amendment I would respectfully submit to the Member that the clause as it is, will include village courts and panchayat courts also. Because, the words used are, 'preson giving evidence on any subject before any court or preson hereby authorised to administer oaths. Panchayat court or village court is also a court. Because the word 'any' is used, it is not necessary to include the words 'Panchayat Courts'.

Regarding Shri Lobo Prabhu's amendment he himself feels that it may not be very necessary because this is an express provision. How could this Clause 8 be more express than what it is now? It says 'Every person giving evidence on any subject before any court or person hereby authorised to administer oaths and affirmations shall be bound to state the truth on such subject.'

SHRI LOBO PRABHU I On pain of the offence of perjury.

SHRI GOVINDA MENON 1 It is an express provision even without that and the definition of perjury in the IPC, Section 191 is attracted. So. 'on pain of the Offence of perjury' would be superfluous. Therefore, I would like him to withdraw his amendment.

SHRI LOBO PRABHU: I seek leave of the House to withdraw my Amendment No. 32,

MR. CHAIRMAN: Has the hon. Member the leave of the House to withdraw his amendment?

SOME HON. MEMBERS: Yes.

Amendment No. 32 was, by leave, withdrawn.

श्री क० मि० मधुकर: मैं अपना एमेंड-मेंट नहीं कर रहा हूं।

MR. CHAIRMAN: I will put the amendment of Shri Madhukar, No. 26 to the vote of the House.

Amendment No. 26 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 8 stand part of the Bill"

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9 was added to the Bill.

The Schedule

MR. CHAIRMAN: There are amendments by Shri S. C. Jha and Shri O. P. Tyagi, which may be moved.

SHRI SHIVA CHANDRA JHA (Madhubani) 1 I beg to move 1

Page 4, line 5,-

omit "swear in the name of God" (5)

Page 4, line 9,-

omit "swear in the name of God" (6)

Page 4, line 15,-

omit "swear in the name of God" (7)

Page 4, line 21,-

omit "swear in the name of God" (8)

भी ओम प्रकाश त्यागी (मुरादाबाद): मैं निम्नलिखित संशोधन प्रस्तुत करता हूँ: अनुसूची में 'पृष्ठ 4, पंक्ति 5, 8, 13, 19 में 'ईंडियर की शपथ लेता हूँ' के स्थान पर रखिए 'ईंडियर के नाम पर शपथ लेता हूं'। (11)

अनुसूची में पृष्ठ 41 पंक्ति 5, 8, 13, 19 में 'ईश्वर की शपथ लेता हूं' के स्थान पर रिलिये 'ईश्वर को साझी समफ शपथ लेता हूं'। (12)

Page 4, line 5, -

after "God" insert "or faith" (13)

Page 4, line 9,-

ofter "God" insert "or faith" (14)

Page 4, line 15,-

after "God" insert "or faith" (13)

Page 4, line 21,-

after "God" insert "or faith" (16)

SHRI S. N. MISRA : (Kanauj) ; I

Page 4.--

after line 23, add-

"Form No. 5 (Affidavits) :---

श्री क॰ मि॰ 'मणुकर': मैं निम्नलिखित संसोधन प्रस्तुत करता है:

> अनुसूची में पृष्ठ 4 में जहां जहां God शब्द है हटा विया जाए । (27)

भी शिव चन्द्र झा (मधुबन): समामित

[श्री शिव चन्द्र झा]

महोदय, मेरा संशोधन है कि जहां जहां पर शपथ में ''आई स्वियर इन दि नेम आफ दि गाड'' है, वे शब्द ओमिट कर दिए जायें। मेरा संशोधन नं० 1,2,3 और 4 इस बारे में हैं।

सभापति महोदय, ये कहेंगे कि यह संवि-धान में है। लेकिन मैं चाहुंगा कि आप संविधान से भी आगे चलें, गुरू के इतिहास से चलें जब मानव बचपन अवस्था में था, उसका ज्ञान इतना बढ़ा नहीं था तो ये सब बातें ऐसी अवस्था में सामने आयां। ज्यों-ज्यों समाज बढ़ा, मानव बढ़ा भ्रीर उसके ज्ञान का विकास हुआ, ये सब बातें खत्म होने लगीं। उदाहरण के रूप में मैं आपको वैस्टर्न रोमन एम्पायर का जो आर्मी हैड कंस्टेंटाइन था उसके विचार बताता हैं। वह कहता था यदि दुनियां में गाड नहीं है तो उसको बनाना जरूरी है। "इफ़ दियर इज नो गाड, इट इज नैसेसरी टूमेक वन"। जामाना वह था जब कि दुनियां में गाड नहीं था तो उसको लोग ज़रूरी समभवे थे। लेकिन जब समाज आगे बढा और विज्ञान की गाडी आगे चली तो उस जमाने में कहा गया कि "इफ़ दियर इज गाड, इट इज नैसेसरी द्र फारगेट हिम''। उन्होंने कहा हम अपना काम, अपनी किस्मत का फैसला आप करेंगे। उससे आगे समाज बढ़ा श्रीर मानवता का इतिहास बढ़ा और पडित नेहरू का यूग आया। अगर आप पंडित नहरू की रचना को पढ़ेंगे तो साफ़ हो जाएगा कि ''इफ़ पियर इज ए गाड, इट इज नैसेंसरी टुब्लो हिम अफ"। यदि खुदा है तो उसको खत्म करो, यह थी उस युग को भावना। तो यह विज्ञान का युग है। हम अपनी आंखों के सामने देख रहे हैं कि आज मानव चन्द्रमा पर पहुंच गया है और चन्द्रमा जैसे पर वह म्रपना आवास शुरू करेगा । इस जमाने में इति-हास और दर्शन की चीज आज विवादग्रस्त बात हो गई है। यह समाज का तकाजा है कि हुम इसको खत्म कर दें।

शपथ लेने में जब यह बात आती है कि "आई स्वियर इन दि नेम आफ गाड", तो उसकी मखौल की जातो है। संविधान में परि-वर्तन की जरूरत है तो आप उसे भी परिवर्तित करें। लेकिन यह प्रथाठीक नहीं है। आप 'प्रतिज्ञान करें' अफर्मेशन जो है, उसको मैं मानता हूं कि सर्टेंन स्टेंडर्डस होते हैं, नैतिकता के कहिए या कंसेंस के कहिए, समाज के विकास का एक तरीका होता है, उस पर वह अपनी इंडिग्रिटी को बता सकता है, अफर्मेशन ले सकता है, लेकिन खुदा के नाम से जो वह शपथ लेता है. तो साबित होता है कि हम उस आदमी को विकास की ओर नहीं ले जा रहे हैं बल्क आप उसको पीछे लेजा रहे हैं भले ही वह कोर्ट में शपथ हो या दूसरी जगह। आप उसे यह शपय दिलाते हैं तो विज्ञान के खिलाफ आप जाते हैं। इसलिए मेरा संशोधन है कि ये शब्द जहां पर हैं 'आई स्वियर इन दि नेम आफ गाड" ये सब हटा दिए जाएं, डिलीट कर दिए जायें। तभी आप मौजूदा जमाने के अनुकूल और विज्ञान के विकास में ग्राप सहायक हो सकेंगे ।

समापति महोदय: 5, 6, 7, 8 भी आप खत्म कर लीजिए।

श्री शिवचन्द्र भाः ये सब इसी में आ गये हैं।

श्री ओम प्रकाश त्यागी (मुरादाबाद): सभापित महोदय, मैं चाहता था कि अभी मेरे भाई भा साहब ने जो बात उपस्थित की है, वे इस सदन में न उठती तो ज्यादा अच्छा था, परन्तु इन्होंने उठा दी है।

सभापित महोदय, इन्होंने यह कहा कि ईश्वर मूर्खता की ग्रीर अज्ञान की उपज रहा है और विज्ञान को उन्होंने महत्व दिया है। मैं समभ्रता हूं कि आज तक संसार भें जितने भी वैज्ञानिक हुए हैं, वे ईश्वर की रचनाओं की ही खोज करते रहे हैं। आज तक संसार में किसी भी वैज्ञानिक ने कोई वस्तु अपनी स्वतन्त्र बनाई हो, ऐसा श्राज तक नहीं हुआ। दे आर विस्क-वरिंग दि लाज भ्राफ गाड।

श्री शिवचन्द्र झाः आइंस्टीन का दूसरा स्थाल था। ***

श्री ओम प्रकाश त्यागी: मैं चैलेंज कर सकता हूं उनके साथी साइंटिस्ट को यदि वे ईश्वर के बनाए हुए पेड़ का एक पत्ता या घास का पत्ता भी वह दें तो मैं उनकी बात को स्वी-कार कर लूंगा। आपके साइंटिस्ट घास का पत्ता भी नहीं बना सकते। वह ईश्वर की रचना को, उसके कियेशन की खोज करते हैं। आप स्वतः भा साहब अपनी ओर निहार करें और देखें कि क्या आपकी बुद्धिमत्तापूर्ण रचना स्वतः नेचर से आ गई है, यह मानना पागलपन से ज्यादा नहीं होगा।

मैं कहना चाहता हूँ, सभापति महोदय, कि उस ईश्वर के लाज को समभने में आदमी और साइंटिस्ट का दिमाग भ्राज तक सफल नहीं हुआ। । आइंस्टीन ने भी जब 'एटम' को डिबाइड किया तो कहा कि 'आज से मेरे विज्ञान की खोज का क्षेत्र शुरू होता है। मैं यह समझने में असमर्थ हूं कि इस एटामिक शक्ति को कंट्रोल कौन कर रहा है।' वह भी इसको खोज के सागर में भ्रथाह सागर बताकर गये हैं। वह आविष्कार नहीं हैं अपिनु दे आर डिस्कवरर आफ थिंग्ज। "दियर डिस्कवरीज भ्रार नाट आफ दियर भ्रोन, दे भ्रार. डिस्कवरिंग लाज भ्राफ गाड ।"

इसलिए ईश्वर की सत्ता को न मानना और उसको हटाने की बात करना, भा साहब क्षमा कीजिए, इससे ज्यादा मूर्खेता और अज्ञा-नता का प्रस्ताव कोई नहीं हो सकता।

सभापति महोदय, मैं घन्यवाद देता हूं सर-

कार को उन्होंने इस देश की आत्मा को सुरक्षित रखाहै।

श्री नयूराम अहिरवार (टीकमगढ़): मेरा प्वाइंट आफ़ आर्डर है और वह यह कि हमारे देश में जो घर्म है यह पंडितों का बनाया है। एक पंडित कहता है कि भगवान् है और दूसरा कहता हैं कि भगवान नहीं है। मैं चाहता हूं कि हमको बताया जाए इस प्रकार हमको अंधेरे में क्यों रखा जाता है।

सभापति महोदय: यह कोई प्वाइंट आफ़ आर्डर नहीं है।

श्री ओम प्रकाश त्यागी: सभापित महोदय, यह दूसरी मूखंतापूर्ण बात सामने आ गई कि घमं को आदमी ने बनाया है। घमं को आदमी नहीं बनाता। सच्चाई को कोई आदमी संसार में नहीं बना सकता है। सच्चाई सनातन है। सच्चाई का नाम ही। घमं है, घमं को बनाया नहीं जाता। यहां पालियामेंट के मेम्बर बन जाने के पश्चात् घमंगुरु भी ये बनने की चेष्टा कर रहे हैं। जिस बात का आपको ज्ञान नहीं है, उसमें दखल देना उचित नहीं है।

सभापित महोदय, मैं घन्यवाद देता हूं सरकार को कि उन्होंने इस देश की आत्मा को मुरक्षित रखा है। यह खेद का विषय है मानता हूं कि पोलिटिक्स ने, पोलिटाशियंस ने आज सच्चाई और घामिक भावना को भाड़ू मार दिया है। भा साहब उनका पक्ष लेते हैं, ले, मुफ्ते कोई आपत्ति नहीं, लेकिन माज भी भारतवर्ष में क्या संसार में भी ऐसे लोग हैं जो घम और ईस्वर पर विस्वास करते हैं और भूठ बोलते समय, बेईमानी करते समय और घोखा देते समय वह ईस्वर और घम के नाम मात्र से भय खाते हैं और बाज भी वह सत्य आचरण करते हैं। लेकिन पोलिटाशियंस भूठ बोलते हुए, बेईमानी करते हुए भय नहीं खाते हैं। मैं मंत्री महोदय से कहना चाहता हुं कि [बोम प्रकाश त्यागी]

उन पालिटीशियन्स के ऊपर मुक्त को विश्वास नहीं है जो आज तो संविधान की शपथ लेते हैं और दूसरे क्षण पब्लिक में जा कर बोलते हैं कि हम तो संविधान को अन्दर से खत्म करने की चेष्टा कर रहे हैं। एक ओर तो वह संवि-घान की शपथ लेते हैं और हसरी ओर संविधान को अन्दर से खत्म करने की चेष्टा करते हैं। श्री भा उन लोगों में से प्रतीत नहीं होते हैं, जो ईश्वर में विश्वात करते हैं इसिलिये मैं यह उनके लिये नहीं कहता. लेकिन उन लोगों के लिये कह रहा हं जो ईश्वर एवं धर्म में विश्वास करते हैं और कोर्टमें पहुंच कर के घर्म और ईश्वर के नाम से शपथ लेसे हैं। उन के शपथ लेने से सच्चाई सामने आ सकती है और फैसला जल्दी और ईमानदारी से किया जासकता है।

इस समय दुनिया में तीन प्रकार के आदमी हैं। एक तो वहलोग जो श्री भा टाइप हैं जिनका धर्म और ईश्वर में विश्वास नहीं है, दूसरे वह लोग जो आस्तिक हैं और जिनका धर्म और ईश्वर में विश्वास है और तीसरे वह लोग हैं जिन का ईश्वर पर विश्वास नहीं है लेकिन धर्म पर विश्वास है। आपने दो को तो इस विधेयक में रक्खा है अर्थात् आस्तिक ग्रीर नास्तिक को आपने बिल में रक्खा है कि:

I do sewer in the name God/solemn!y affirm

इसमें वह आ जाते हैं जो ईश्वर में विश्वास करते हैं, लेकिन जो ईश्वर में विश्वास नहीं करते घर्म को मानते हैं उनका आपने इसमें जिक नहीं किया है। जिन लोगों को घर्म में विश्वास है उन को छोड़ना ठीक नहीं है। मेरा यह कहना कि आप उन को भी लीजिये और रखिये कि:

'I do sewer in the name of God or faith'
आप फेथ को इस में ले ब्राइये। जैसे जैन और
बोद लोग हैं जिनको धर्म में विश्वास है पर

ईस्बर को नहीं मानते हैं प्रगर उनको आप छोड़ेंगे तो बड़ी भारी भूल रह जायेगी। इसमें आस्तिक और नास्तिक को तो लाया गया है लेकिन घमं का समावेश नहीं किया गया है। इसलिये ग्रंग्रेजी में जहां पर आपने गार्ड को रक्खा है उसके साथ फेय भी रख दीजिये।

दूसरी बात मैं यह कहना चाहता हूं कि इस विधेयक का हिन्दी अनुवाद करने वालों ने बड़ा भारी अन्याय किया है। उन्होंने शपथ के भाव को ही समाप्त कर दिया है। मैंने थोड़े बहुत धार्मिक ग्रन्थों को पढ़ने की कोशिश की है, लेकिन जो उल्या मंत्री महोदय ने करवाया है वह कहीं नहीं आता। आज तक की प्रथा है, ग्रंग्रेजी में आप ने लिखा है कि:

I do sewer in the name of God.

इसमें ईश्वर की शपथ नहीं है। इन दी नैम आफ गाड है। आज आप लोग कचहरियों में चले जाइये वहां यह होता कि ईश्वर को हाजिर नाजिर मान कर के, ग्रर्थात ईश्वर को साक्षी अथवा गवाह मान कर, मैं इस प्रकार की शपथ लेता हूं। ग्रंग्रेजी और हिन्दी वाले जो हैं उनकी भी यह मान्यता है कि ईश्वर की हाजिर मान कर ॄंमैं शपथ लेता हैं। शपथ लेने की भावना ठीक है। जब वह शपथ लेता है ईश्वर की तब वह ईश्वर की सामने मान कर शाथ लेता है। जब धर्म की शायथ लेता है तो उस के अन्दर यह घामिक भावना रहती है कि अगर मैं घर्म को या ईश्वर को साक्षी मानने के पश्चात् भूठ बोलूंगा तो पाप चढ जायेगा। जब कभी कोई माता या पिताकी शपय लेता है तब उसके अन्दर यह भावना रहती है कि माता मर जाय या पितामर जाय अगर मैं फूट बोलूं। लेकिन वह इस तरह से ईश्वर की शपथ नहीं ले सकता क्योंकि वह जिल्कुल गलत है। ईश्वर के नाम पर शपथ लीजा सक्ती है क्योंकि जब कोई इश्वर के नाम पर शपभ लेता है तब उसको साक्षी मान कर शपथ लेता है। लेकिन आपने लिखा है कि ईश्वर की शपथ लेता है। ईश्वर एटनंल है, इस लिये उस की शपथ नहीं ली जा सकती है यह धर्म की भावना के खिलाफ है। कोई भी धार्मिक आदमी ऐया नहीं कहेगा कि मैं ईश्वर की शपथ लेता हूं। वह कहेगा कि मैं ईश्वर को हाजिर नाजिर मान कर शाय लेता हूं या ईश्वर के नाम पर शपथ लेता हूं।

इसलिये मैं प्रार्थना करता हूं कि मेरे अमेंडमेंट को स्वीकार करने में कोई कठिनाई नहीं होनी चाहिए। मैं केवल इतना घ्यान आकर्षित करना चाहता हूं कि जब आप ने शपथ रक्खा है तो वह इस रूप में हो कि सब पर लागू हो सके, वह शपथ ऐसी हो जिसमें ईश्वर और घर्म दोनों में विश्वास करने वाले उस को मान सकें। जब तक ऐसा नहीं। इस घारा में यह संशोधन कर दिया जाय ईश्वर के नाम पर शपथ लेता हूँ या ईश्वर को साक्षी मानकर शपथ लेता हूं। यह श्राप की भावना के भी अनुकूल बैठेगा। श्रगर "गाड" के बाद "आर फेय" जोड़ दिया जाय तो यह तीनों वर्गी पर लागू हो जायेगी।

SHRI GOVINDA MENON: Chairman, Sir, I am extremely thankfut to Shri Tyagi for pointing out that the translation of the words "I sewer in the name of God' has not been given correctly in the Hindi version of the Bill supplied Parliament. I must here say that this is a new practice which we have started on the insistence of Members of this House, that every Bill should be accompanied by a Hindi translation of the Bill. And in doing so, sometimes mistakes may be committed but when the true translation of the Act comes later more attention will be bestowed upon the matter, I will convey the comments and criticisms made by Shri Tyagi to the learned men in the OLLC who supply us with the translation.

Having said that, let me also tell the

hon. Member that a translation of the Constitution was published in 1950 under the authority of the President of the Constituent Assembly. I understand that that translation was effected by a few well-known scholars in Hindi. This oath and affirmation etc., come under the third Schedule of the Constitution also. The Hindi version of the Constitution as published by the authority of the President of the Constituent Assembly translates the words "I swear in the name of God" as मैं ईश्वर की शपथ लेता हूं। That is how it is translated there. I do not know whether it is the last word on the subject. I am certainly thankful to the hon. Member and shall convey his critism to the proper quarters. My knowledge of Hindi is rather limited, but still I can appreciate the value of his criticism.

There has been a controversy between Shri Shiv Chandra Jha and Shri Tyagi; they joined issue on the question whether God exists or not, and whether there should be an oath in the name of God. Mr. Lobo Prabhu was not here—

SHRI SHIVA CHANDRA JHA I You have not followed what Pandit Jawaharlal Nehru had said.

SHRI GOVINDA MENON : Pandit Jawaharlal Nehru may or may not have said something, but I am not on that question. I refuse to enter the field in this controversy. Therefore, without meaning any offence to anyone or to God, let me say that if there is a God, God will certainly excuse Mr. Jha for having stated what he did. May I add that if there is a God, God will certainly be thankful to Mr. Tyagi for having advocated God's cause in Parliament here. But the question does not arise because we have already passed clauses 4, 5, 6 and 7 of the Bill in which the words or "affirmation" are there, and having passed those clauses already, this amendment of Mr. Jha with respect to the Schedule is out of order. It should fall out because we have accepted already that there could be oaths in the name of God as also affirmation. Mr. Tyagi wants that they should be taken either in the name of God or in the name of one's faith. I am not sure whether that is necessary. Those who make affirmations are not necessarily

Division No. 2]

[14.57 hrs-

May be they do not want to drag the name of God into mundane matter. is not as if we have made a provision of swearing by God for theists and making affirmation in the case of atheists. In the case of those who do not believe in God but have a certain faith or religion or dharma they will affirm that they will speak the truth. They do not believe in God; that is what it comes to. Therefore, this should be sufficient for our purpose, especially when there are many statutes in existence, including the Constitution, where the form of oath is as given in the Schedule here. That being so, I would request Mr. Jha and Mr. Tyagi to withdraw their amendments. We will take up the question of existence or otherwise of God on a different forum. We may have a seminar for that purpose.

MR. CHAIRMAN: I shall now put the amendments.

श्री शिव चन्द्र भा: मेरी पांच नम्बर एमेंडमेंट को अलग से पृट किया जाए।

SHRI K. NARAYANA RAO 1 The minister has said, it is out of order.

श्री शिव चन्द्र भाः बिल्कुल रूल्ज के मृताबिक है। यह एजंडे पर लाई गई है।

MR. CHAIRMAN: I shall put amendment, No. 5, moved by Shrl Shiva Chandra Jha, to the vote of the House,

SHRI GOVINDA MENON : read out the amendment so that hon. Members may know what the amendment is, The point is whether in the form of oath the words "I swear by God" should be omitted or not, I said, let the words "swear by God" remain there and those who do not believe in God make an affirmation. Shri Jha wants the reference to God to go. That is the amendment.

MR. CHAIRMAN: The question is t

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omit "swear in the name of God" (5)

The Lok Sabha divided:

AYES

Bharati, Shrl Maharaj Singh Jha, Shri Shiva Chandra Misra, Shri Janeshwar Ray, Shri Rabi *Shashi Bhushan, Shri

NOES

Ahirwar, Shrl Nathu Ram Aga, Shri Ahmad Agadi, Shri S. A. Arumugam, Shri R. S. Ayarwal, Shri Ram Singh Babunath Singh Shri Barua, Shri Bedabrata Barupal, Shri P. L. Bhandare, Shri R. D. Bhargava, Shri, B. N. Bohra, Shri Onkarlal Bramhanandji, Shri Swami Buta Singh, Shri Chandrika Prasad, Shri Chaudhuri, Shri Tridib Kumar Chauhan, Shri Bharat Singh Choudhury, Shri J. K. Dar, Shri Abdul Ghani Das, Shri N. T. Dass, Shri C. Deb, Shri D. N. Deo, Shri R. R. Singh Desai, Shri C. C. Gandhi, Shrimati Indira Ganesh, Shri K. R. Gautam, Shri C. D. Giria Kumari, Shrimati Goyal, Shri Shri Chand Hari Krishna, Shri Hem Raj, Shri Jadhav, Shri V. N. Kachwai, Shri Hukam Chand Kamala Kumari, Kumari Kandappan, Shri S. Katham, Shri B. N. Kesri, Shri Sita Ram Khan, Shri Zulfiquar Ali Kinder Lal, Shri Kotoki, Shri Liladhar Koushik, Shrl K. M. Krishna, Shri M. R. Kunte, Shri Dattatraya Kureel, Shri B. N. Lakshmikanthamma, Shrimati Laskar, Shri N. R.

^{*}Wrongly voted for 'AYES.'

Mahadeva Prasad, Dr. Majhi, Shri M. Mandal, Dr. P. Marandi, Shri Menon, Shri Govinda Minimata Agam Dass Guru, Shrimati Mishra, Shri G. S. Mody, Shri Piloo Muhammad Ismail, Shri M. Mukeriee, Shrimati Sharda Murti, Shri M. S. Naidu, Shri Chengalraya Naik, Shri G. C. Oraon, Shri Kartik Pahadia, Shri Jagannath Paokai Haokip, Shri Parmar, Shri Bhaljibhai Partap Singh, Shri Parthasarathy, Shri Pramanik, Shri J. N. Puri, Dr. Surya Prakash Qureshi, Shri Mohd. Shaffi Radhabai, Shrimati B. Raghu Ramaiah, Shrl Raju, Dr. D. S. Ram Dhan, Shri Ram Sewak, Shri Chowdhary Ramabadran, Shri T. D. Ramshekhar Prasad Singh, Shrl Rana, Shri M. B. Randhir Singh, Shri Rao, Shri K. Narayana Rao, Shri J. Ramapathi Rao, Shri V. Narasimha Raut, Shri Bhola Roy, Shri Bishwanath Roy, Shrimati Uma Sadhu Ram, Shri Saigal, Shri A. S. Sait, Shri Ebrahim Sulaiman Salve, Shri N. K. P. Samanta, Shri S. C. Sambasivam, Shri Sankata Prasad, Dr. Sen, Shri Dwaipayan Sen, Shri P. G. Sethi, Shri P. C. Sethuraman, Shri N.

Shastri, Shri B. Biswanarayan Sheo Narain, Shri Siddheshwar Prasad, Shri Singh, Shri J. B. Supakar, Shri Sradhakar Sursingh, Shri Sradhakar Suryanarayana, Shri K. Swell, Shri Thakur, Shri P. R. Tiwary, Shri D. N. Tyagi, ShrI Om Prakash Verma, Shri Balgovind Viswanathan, Shri G. Vyas, Shri Ramesh Chandra

MR. CHAIRMAN: The result* of the division is 1 Ayes 1 5; Noes: 111.

The motion was negatived.

MR. CHAIRMAN: I shall now put all the other amendments together to the vote of the House.

Amendments No. 6 to 8, 11 to 16, 23 and 27 were put and negatived.

MR. CHAIRMAN: The question is :

"That the Schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

Clause 1.—(Short title and extent.)

Amendment made 1

Page 1, line 3,

far "1968" substitute "1969" (2) (Shri Govinda Menon)—

SHRI SHIVA CHANDRA JHA : I move:

Page 1, line 4,-

for "except" substitute "including (3)

SHRI GOVINDA MENON: Regarding Jammu and Kashmir I explained the

*The following Members also recorded their votes:

AYES : Shri P. P. Esthose;

Sharma, Shri Naval Kishore

Shah, Shri Virendrakumar Sharda Nand, Shri

Sharma, Shri Madhoram

NOES: Sarvashri B. K. Daschowdhury, Chandra Jeet Yadav, Shashi Bhushan and Shrimati Savitri Shyam,

[Shri Govinda Menon]

matter rather at length when the Bill was moved. I shall draw the attention of the House to the fact that there is a provision in our Constitution, article 370. There may be difference of opinion whether the article should be that way or not. The subject matter of this Bill regarding oaths is covered by Entry 12 in the Concurrent List. Entry No. 12 is, evidence and oaths; recognition of laws, public acts and records, and judicial proceedings. The foot-note says, not applicable to State of Jammu and Kashmir. Therefore, under the Constitution, as it is, Entry No. 12 is not applicable to Jammu and Kashmir. That being so, the Parliament has no power to enact a law regarding oaths as applied to Jammu Kashmir. The question then would be: Why is this entry made that this is not applicable to Jammu and Kashmir?

15 brs.

SHRI SHEO NARAIN (Basti) • Why should it not apply to Jammu and Kashmir? You must give a clear answer to the House.

SHRI GOVINDA MENON: My hon. friend, Shri Sheo Narain, is a lawyer and I would request him to listen.

The Constitution was enacted and promulgated in 1950 when the Kashmir question was being agitated in the United Nations. Our defence there was that Kashmir had acceded to India and that the rular of Jammu and Kashmir had excuted an Instrument of Accession. That was our trump card in the United Nations. Now, in the Instrument of Accession, it is stated that Kashmir accedes to India with respect to defence, external affairs and communications and nothing else. So, when the Constitution was enacted, article 370 gave a special position to Kashmir, viz-a-viz all other Indian States that had acceded to the Indian Union on the 15th August, 1947, with respect to these three subjects. A little before the promulgation of the Constitution, to be exact, sometime in November, 1949, the rulers or the Rajpramukhs of all the Indian States issued proclamations under which they adopted the Constitution which was passed in the Constituent Assembly. That could not be done by the rular of Jammu and Kashmir because of the

pendency of the dispute in the United Nations. Therefore, with respect to all other Stetes, the Union List and the Concurrent List applied to them. Article 370 was enacted under which it is stated that the provisions of article 1 and this article shall apply in relation to that State, that is, the State of Jammu and Kashmir.

So, on the 26th January, 1950, the two articles wich applied to the State of Jammu and Kashmir were article 1 and article 370. In article 370, it is stated that it is open to the President of India to extent other Entries in the Union List and the Concurrent List to the States of Jammu and Kashmir with the concurrence of the Government of Jammu and Kashmir, Now, by that process, one by one, the Entries in the Union List and the Concurrent List are being extended to the State of Jammu and Kashmir. If any of you who may be interested in this constitutional problem would get an authorised copy of the Constitution. you will see that under several Entries, it is stated, not applicable to the State of Jammu and Kashmir. That means other Entries are applicable to the State of Jammu and Kashmir. Thus by a slow and patient process, we are extending, one by one, all Entries in the Union List and the Concurrent List to the State of Jammu and Kash-That is a process of eresion of the peculiar and particular position of Jammu and Kashmir in our policy. That being so, I cannot introduce this Bill saying that it extends to Jammu and Kashmir. If we say that in Parliament here, that will be a void statement because under our Constitution. Entry No. 12 in the Concurrent List does not extend to the State of Jammu and Kashmir. I can assure the House that the Parliament here has adopted a wise method of equating Jammu and Kashmir to other States in India by this process. What would happen later is: after this Act is passed, we would request the State of Jammu and Kashmir to accept Entry 12 in the Concurrent List. If they do so, then the President, by an order, can extend this law to Jammu and Kashmir. That is how we have been extending all the laws to Jammu and Kashmir. I would, therefore, submit that the House should understand this position and not accept the amendment which Mr. Jha has moved.

श्री अब्दुल गनी डार (गुड़गांव): चेयरमैंन साहब, मेरी राय में जब यह हकूमत अपने कानूनों में "एक्सेप्ट जम्मू एंड काश्मीर" लिखती है, तो वह दुनिया में अपनी हंसी उड़वाती है। मिनिस्टर साहब ने फ़रमाया है कि इस कानून को जम्मू काश्मीर में लागू करने के बारे में स्टेट गवनंमेंट से मन्जूरी ली जायेगी। मैं पूछना चाहता हूं कि जब अब्दुल्ला को जेल में डाला गया या बस्त्री पर मुकदमा चलाया गया, तो क्या इस बारे में स्टेट गवनंमेंट की मंजूरी ली गई थी? अब जब कि वह सादिक को गिरफ़तार करने जा रही है और अब्दुल्ला को फिर पकड़ने जा रही है, तो क्या वह इस के लिए स्टेट गवनंमेंट से मन्जूरी लेगी? मैं समभता हूँ कि यह बहानासाजी है।

जब जम्मू-काश्मीर को सुप्रीम कोर्ट के दायरे में शामिल कर लिया गया है ग्रीर वह वहां पर सुप्रीम है, तो कसम लेने के बारे में इस कानून को वहां की सब श्रदालतों में लाग किया जाना चाहिए। मिनिस्टर साहब ने कहा है कि हम प्रैजिडेंट साहब को यह कानून जम्मू-काश्मीर में लागू करने के लिए कहेंगे ? लेकिन हम इस को वहां लागू क्यों नहीं कर सकते हैं ? मिनिस्टर साहव फरमाते हैं कि इस में आईनी दिक्कत है। 1947 से लेकर आज तक, जब कि 1970 आने वाला है, इन 23 वर्षों में कार-मीर के लिए हमारे हजारों नौजवान शहीद हो चुके हैं, हम ने करोडों नहीं, अरबों रुपये वहां सरफ किये हैं और हम यू० एन० ओ० श्रीर दुनिया भर में चिल्लाते आये हैं कि जम्मू-काश्मीर हमारा अट्टट हिस्सा है, लेकिन आज भी हम कहते कि वहां पर अपने कानून लागू करने के सिल-सिले में आईनी दिक्कत है। आखिर अब तक अपने आईन में एमेंडमेंट क्यों नहीं कि गई ? इसमें क्या मुश्किल पड़ी?

''विनाशकाले विपरीत बुद्धि।'' इन लोगों की बुद्धि नष्ट हो गई है और यह लोग मुल्क को नष्ट करने जा रहे हैं। अभी तक जम्मू- कारमीर के बारे में इन लोगों का दिमाग साफ़ नहीं है। मुफ्ने इस बात से कोई मतलब नहीं है कि यह लोग अब्दुल्ला या सादिक को, या किसी और को, पकड़ें। सवाल यह है कि अगर जम्मू-कारमीर हमारा है—और वह हमारा है—, तो इस तरह अपने कानूनों में उस के बारे में एक्सेप्शन रख कर दुनिया में अपनी हंसी उड़वाना अच्छी बात नहीं है।

जहां तक कसम के सिलसिले में खुदा को रखने का सवाल है, मैं उसर्में नहीं पड़ता हूँ। इस मामले में कांग्रेस के एक भाई ने, जो आज बागी हैं, श्री भा की हिमायत की है। ऐसे लोग और कम्युनिस्ट एक हो गये हैं। वे खुदा को हटाना चाहते हैं, लेकिन खुदा कहां चला जायेगा? वह तो झा साहब की जेब में रहेगा।

गवर्नमेंट को यह बात क्लीयर करनी चाहिए कि इस कानून के मामले में जम्मू-काश-मीर इनक्लूड होगा, एक्सबलूड नहीं होगा।

شری میدلغی فحار: - دگورگاؤں) جیرمبصاب

ده خدا که بینا ناچاست بید - میکن خدا که بین جا میگا - - یک وه تو تصاصاحب کی جیب بر رہے گا -گورکشت که بربات کلیرکرنی چاست کیاس ت نون کے معاملہ بیں جمول کشمیر اسکلیدہ موکا - ایکسسکیونی نہیں چوکا۔

भी जिव चन्द्र भाः अध्यक्ष महोदय, यह **बात इन्हों**ने दुरुस्त ही कही कि मंत्री महोदय जब कभी इस तरह का विधेयक लाते हैं कि यह विघेयक लागू होगा सारे हिन्दुस्तान में सिर्फ जम्मू और काश्मीर को छोड कर के अब इस तरह की बात यह उठाते हैं तो सचमुच में यह अपना मखील उड़ाते हैं। यह अपनी हंसी करवारहेहैं। उस दिन चव्हाण साहब के सामने यह बात रखी गई थी, यह सवाल उठाया गया थातो शायद आप को याद हो उन्होंने साफ शब्दों में कहा कि काश्मीर हिन्दु-स्तान का अंग है, हिन्दुस्तान है, हिन्दुस्तान का हिस्सा है। इस में दो मत नहीं हो सकते । जब इस तरह के बयान दिये जाते हैं तब किस तर्क के मुताबिक भ्रौर किस आधार पर यह कहा जा सकता है कि यह विषेयक हिन्दु-स्तान के दूसरे हिस्सों पर ओखा से लेकर मणि-पूर तक और यहां से लेकर कन्या कुमारी तक लागुहो सकता है लेकिन जम्मू और काश्मीर पर यह विधेयक लागू नहीं हो सकता ! यह किताब उठाते हैं और घारा दिखलाते हैं कि इस घारा के मृताबिक यह चीज इस तरह नहीं हो सकती। धारा के मुताबिक कभी क्रान्ति नहीं होती है। कोई भी बुनियादी और बड़ा काम घारा को पकड़ कर के नहीं होता है। क्रान्ति का इतिहास मंत्री महोदय यदि पढ़ेंगे तो उन्हें मालूम होगा कि इन घाराओं को एक तोड़ कर के ही कान्तियां हुई हैं। बड़ी बड़ी कांस्टीट्यूशन की कितांबें लिखी हुई थीं

"وناش کالے وہ برسیت بدھی، ۱۰ ہے کوکوئ کی بھی ناشط ہوگوئ کی بھی نشط ہوگئے ہے اور بہ لوک ملک کونشط کرلے جہ کہ بھی اس جو بھی ان وگول کا دماغ صاحت نہیں ہے ۔ کھیے اس باسندسے کولی سملاب نہیں ہے کہ بھی اس باسندسے کولی سملاب نہیں ہے کہ بھی اس باسندسے کولی سملابی میں اور کو کھی سوال بیر ہے کہ کہ کوری کھی سوال بیر ہے کا گرجوں وکٹھر بھا ماہتے تو اسملاج اپنے تا میں اور کو بھی بات بھی ہے۔ میں دیکسنشیش کی کھی کر دنیا بین کی مہمنے والے میں دیکسنشیش کی کھی کر دنیا بین کی مہمنے والے میں دیکسنشیش کی کھی کر دنیا بین کی مہمنے والے میں دیکسنشیش کی کھی کر دنیا بین کی مہمنے والے میں دیکسنشیش کی کھی کر دنیا بین کی مہمنے والے کھی بات نہیں ہے۔

लेकिन दुनियां में कान्तियां हुई उन की घाराओं को तोड कर के। यदि हकी कत में यह चाहते हैं कि जो विकास के काम और जो वातावरण हिन्दुस्तान में हो रहा है वह हिन्दुस्तान का जो भ्रंग है जम्मू और काश्मीर उस में भी हो तो यह लाजिमी हो जाता है कि यह जो शब्द लिखे जाते हैं कि 'एक्सेप्ट दि स्टैट आफ अम्मू ऐंड काश्मीर, यह लिखना बन्द करें। इसी-लिए मेरा यह संशोधन है कि जहां पर यह शब्द लिखे गये हैं कि एक्सेप्ट दि स्टेट आफ जम्मू ऐंड काश्मीर उस की जगह इन्क्लूडिंग दि स्टेट ग्राफ जम्मू ऐंड काश्मीर कर दिया जाय। यह समस्या इन के सामने जरूर आ जाती है कि काश्मीर का कुछ इलाका पाकिस्तान के मातहत है। काश्मीर में तो लागू करेंगे मेरे इस संशोधन के मृत। बिक लेकिन काश्मीर का जो इलाका पाकिस्तान के मातहत है उस में यह लाग कैसे होगा? इस की व्यवस्था के लिए इन को सोचना चाहिए: लेकिन यह सोचते नहीं हैं। यह भागते हैं। जो भी मामली काम हो रहे हैं उस को वहां करने से मुकरते हैं, कहते हैं एक्सेप्ट दि स्टेट आफ जम्मू ऐंड काइ-मीर। इसीलिए यह मेरा संशोधन है कि यह किताबी की डे बनने की आदत छोडकर क्रान्ति-कारी दृष्टिकोण मंत्री महीदय अपनावें ग्रौर इस का रेफरेंस वहां के लिए भी करें ताकि हिन्दस्तान में जो परिवर्तन होने वाले हैं वह वहां भी लागुहों। इसी के लिए मेरा यह संशोधन है कि शब्द एक्सेप्ट दिस्टेट आफ जम्सू ऐंड काश्मीर की जगह इन्क्लूडिंग दि स्टेट आफ जम्मू ऐंड काश्मीर रख दिया जाय इन का जवाब एक भी किन्विसिंग नहीं हुआ इसलिए मैं ग्रपने संशोधन की प्रेस कर रहा हूं।

SHRI GOVINDA MENON: The javaab is only this; just as revolutions cannot be brought about by Constitutions, they cannot be brought about by legislation also.

MR. CHAIRMAN I I shall now put

amendment No. 3 of Shri Shiva Chandra Jha to vote

> Amendment No. 3 was put and negatived

MR. CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1, For 'Nineteenth' substitute 'Twentieth'. (1)

-(Shri Govinda Menon)

MR. CHAIRMAN: The question is:

"The Enacting Formula, as amended. stand part of the Bill".

The motion was adopted.

The Enacting Formula, as amended. was added to the Rill.

The Title was added to the Bill.

SHRI GOVINDA MENON: Sir. I move:

> "That the Bill, as amended, be passed.

MR. CHAIRMAN: Motion moved:

"That the Bill, as amended, be passed"

थी शिव चन्द्र झा: अध्यक्ष महोदय, यर्ड रीडिंग में एक दो शब्द कहने दीजिए। यह मोथ लेने की बात जो उठाई गई थी इस के मुताल्लिक खुदाका होनायान होना, इस -की बात भी आई। इसके मुत।त्लिक एक कहानी में कहना चाहता हूँ। 1942 के आन्दोलन में हिन्दुस्तान का एक बड़ा रहनुमा

जब ऐवस्कांड कर रहा था तो किसी हिन्दुस्तान के एक बहुत बड़े रहनुमे के पास था। वह बड़े रहनुमा बहुत बड़े आस्तिक थे, गंगा में विश्वास करने वाले, गंगा की पवित्रता में विश्वास करने वाले, गंगा के जल में विश्वास करने वाले, इन सारी बातों में विश्वास और आस्था रखने वाले वह थे। बात उठी कि पुलिस वाले, आएंगे और खानातलाशी की जायगी। उन से कहा गया कि अब आप की खानातलाशी होगी और पुलिस वाले आप से पूछेगेतो आप को बताना पड़ेगा। उस बड़े रहनुमा ने कहा कि मैं तुलसीदल और गंगाजल उठालूंगा और कह दूंगा कि वह मेरे यहां नहीं हैं। तो यह इसलिए मैं कहना चाहता है कि जो अपनी जिन्दगी में गंगा जल को इतना पवित्र मानते रहे, और तमाम आस्तिकता की बातों को मानते रहे, उन के सामने दूसरे वैल्यूज, सोशल वैल्यूज जब आए तो उस को वह तिलांजिल दे देते हैं अपने सामाजिक मूल्यों के सामने। मतलब किसी अरोथ में ताकत तब आती है जब उस के पीछे कोई मान्यता हो, कोई बड़ा सोशल वैल्यू हो। आज पूंजीवाद को बचाने के लिए यदि कोई शपथ ली जायगी तो यह निर्विवाद आप समझ रखिए कि आज के जमाने में वह शपथ तोड़ी जाएगी। शपय का कोई मतलब तभी होता है, उस में बल तभी आता है जब एक भाप होता है, मानवता का माप, मानवता के विकास और बराबरी का माप होता है तब उस में बल आता है। और यह रिलेटिव टर्म्स हैं। मैं उनसे पूछना चाहूंगा कि कोवर्टली या ओवर्टली जो उन की शपथ थी, जो उन की लायल्टी थी कांग्रेस के भूतपूर्व प्रैसीडेंट निज-लिंगप्पा के मुताल्लिक क्या वह आज उस पर चलने को तैयार हैं, नहीं तैयार हैं। इन के सामने दूसरी सौशल वैल्यूज आ गई हैं, दूसरी मान्यताएं आ गई हैं जिन को यह ऊंचा समझते हैं बनिस्वत उस के और अब चूंकि इन की सोशल वैल्यूज ज्यादा ऊंची हैं इसलिए उस को वह तोड़ते हैं। इसी तरह से यह ओथ की या नैतिकता की बातें हैं। यह रिलेटिव टर्म्स हैं। जब दूसरी बातों से मानवता का और समाज का और कल्याण होता है तो पहले की सारी मान्यताएं और नैतिकता की बातें अनावश्यक हो जाती हैं और फिर दूसरे रास्ते अस्त्यार किए जाते हैं सभी मामलों में चाहे वह नैतिकता का स्तर हो या शपथ हो या कसम हो।

इसलिए यह विधेयक जो है बहुत सी किमयां यहां दिखाई गईं। मैं मंत्री महोदय से कहना चाहना हूं कि हकीकत में आप यदि चाहते हैं कि यह लागू हो तो समाज की नैतिकता का स्तर आप ऊंचा करें। जब तक वह ऊंचा नहीं होगा तब तक चाहे वह ओथ लिया जाय या और कोई चीज हो उस का कोई मतलब हकीकत में नहीं हो पाता है। वह तभी नैतिकता का स्तर ऊंचा होगा जब कि समाज में बराबरी ग्राएगी ग्रीर विषमता की बात खत्म होगी।

सभापित महोदय, चोर क्यों चोरी करता है आप किसी चोर से मुलाकात कीजिये। वह इसिलिये चोरी करता है क्योंकि वह अन-एम्पलाएड हैं, उसके पास काम नहीं है, खाने के लिये रोटी नहीं है, घर नहीं है, मजबूरन उस को करना पड़ता है, भूठ बोलता है, दूसरा रास्ता ग्रस्तियार करता है। आपके समाज की बनावट आज ऐसी है कि वह उस में अपने को बेकार पाता है, उसकी हालत खराब है। यदि आप इन बातों को दूर कर दें, तो फिर चोरी क्यों होगी। हमारे इतिहास में कहा जाता है कि पहले घरों में ताले नहीं लगते थे— चन्द्र गुप्त के जमाने में मेगस्थनीच ने लिखा है कि घरों में ताले नहीं लगते थे। बहुत हद तक यह बात सही होगी। इसलिये सही होगी कि आज

की जो मोटी बातें हैं, उनकी उस जमाने में पूर्ति हो गई होगी ग्रौर इसी वजह से लोगों को उस जमाने में ताले नहीं लगाने पड़ते होंगे। आज पूंजीवादी देशों में अमरीका भी ऐसा मूल्क है, जहां लोगों को घरों में ताले नहीं लगाने पड़ते। वहां पर ग्राप पायेंगे कि लोगों के घरों में कुछ खास सामान ही नहीं होता, रेडियो, ट्रांजिस्टर, शीशे, म्रादि सामान ही होता है, खाने के लिये रोज लाते हैं, रोज बनाते हैं, मोटे तौर पर उनके घरों में कुछ नहीं रहता। रुपया पैसा बैक में रहता है। इसलियें उनके घर आदि खुले रहते हैं भौर वहां पर चोरियां नहीं होती। डकती वहां पर होती है, बैंक-रौबरी होती है, लेकिन चोरी, जैसी हिन्द्स्तान में होती है. उस स्तर से वे लोग ऊपर उठ गये हैं, नैतिकता का स्तर ऊपर उठ गया है। उसी तरह से भूठ बोलने की बात है। इसी बिल्डिंग में और इसी शहर में सैकडों, 90 प्रतिशत लोग छोटी छोटी बातों पर भूठ बोल देंगे, लेकिन उस समाज के लोग छोटी छोटी बातों पर भूठ नहीं बोलेंगे, बात को स्पष्ट कह देंगे। इस का कारण यहीहै कि समाज की हालत अच्छी हो, तो उसमें नैतिकता बदल जाती है। होल्ड दृथ, निध्य बट दि दृथ--इस सिद्धान्त में आप यकीन रिखये तो सत्य के नाम पर भूठ कहने की जो प्रवृत्ति है, उसका रूप ही दूसरा हो जायगा।

आज समाज का नारा दिया जा रहा है, लेकिन अभी उसका इम्तिहान हो गया, अभी उसकी परीक्षा ली गई और प्रधान मंत्री ने खुदा के नाम पर हाथ उठा दिया, लेकिन पं० जवाहर लाल नेहरू ने ऐसा कभी नहीं किया, विज्ञान में भी ऐसी बात कभी नहीं कही जाती। लेकिन इस वक्त तो समाजवाद दिखाने के लिये आम जनता को गुमराह करने के लिये ऐसा किया जा रहा है, समाजवाद एक तरह से साइन-बोर्ड के रूप में हो गया है। लेकिन जब ये बातें आतो हैं—डबल-टाक, हकीकत कुछ और दिखाने के लिये कागज में कुछ तो

सच्चाई समाने आ जाती है, इससे परपज सर्व नहीं होगा। इसलिये जहां तक इस विधेयक के पास होने का सम्बन्ध हैं, मेरी अपनी कुछ रिजर्वेंग्रन्ज हैं, कुछ शक हैं, और उन शकों को प्रस्तुत करते हुए मैं अपना भाषण समाप्त करता हं।

श्री बैनी शंकर शर्मा (बांका): सभापति महोदय, इंडियन ओथस ऐकट जो 1873 में बना था, आज प्राय: एक शताब्दि के बाद उसमें संशो-धन हो रहे हैं उसके लिये मैं माननीय मंत्री जी को बधाई देता हूं। समय के साथ साथ देश और समाज में जो परिवर्तन हुआ हैं, उनको हृष्टि में रखते हुए 100 वर्ष पहले जो कानून बना था, उसमें परिवर्तन होना लाजमी था। किन्तु इन परिवर्तनों के सिलसिले में माननीय मंत्री जीने जो कुछ किया है, मुभे लगता है कि कुछ, उल्टा ही कर दिया है। इस बिल पर वहस के दौरान श्रीट० विश्वनाथन जीने कहां था, वे एक माने हुए वकील हैं - उन को बहुत कम लोग ऐसे मिले हैं जो भूठ बोलते हैं। लेकिन दूसरी ओर श्री लोबी प्रभू जी का कहना था कि उनका अनुभव है कि 95 प्रतिशत मुकदमे-बाज सच नहीं बोलते हैं। मैं इस विवाद में नहीं पड़ना चाहता लेकिन यह बात सही है कि इण्डियन पीनल कोड की घारा 191 के मुताबिक परजरी के मामले में आज तक बहुत कम लोगों प**र मु**कदमे चलाये गये हैं और उन्हें सजा हुई है। अब ऐसी ग्रवस्था में ऐसे कानून को इस रूप में रखना कहांतक उचित है—समभ में नहीं आता। इस से अच्छातो यह होता कि पीनल कोड में जो परजरी का सैक्शन है, हम उसी में संशोधन कर दें क्यों कि भारत एक स्वतंत्र देश है, इसका गौरवशाली भूत रहा है और वर्तमान भीं बहुत गौरवशाली है। हम उम्मीद करते हैं कि हमारे देश का हर एक नागरिक सच बोलता है, जब तक यह साबित न किया जाय कि वह भूठ बोलता है, तब तक सच बोलता है --ऐसा मानना चाहिए।-

[श्री बैनी शंकर शर्मा]

गपथ लेकर बोलता है, तो भी सच बोलता है और शपथ न लेकर बोलता है तो भी सच बोलता है। इसलिए इसमें और सब घाराओं के बदले केवल घारा 8 को ही रखते तो अच्छा रहता

लेकिन उस के बजाय आपने घारा 9 से 12 तक को इस बिल में से हटा दिया है। मेरी समझ में नहीं आता, क्यों हटा दिया है। वे घारायें बहत अच्छी थीं। आप जानते हैं कि हमारे देश के 90 प्रतिशत लोग गांवों में बसते हैं, वे ईश्वर को मानते हैं, आपस में एक दूसरे का विश्वास भी करते हैं। इस के साथ साथ यदि-वादी और प्रतिवादी किसी मामले का फैसला करने के लिए आपस में समभौते के द्वारा विचार करते हैं. तो उसमें कोर्ट को बीच में पडने की आवश्यकता नहीं होती । इन पूरानी घाराओं में यह प्रावचान था कि अगर कोई वादीया प्रतिवादी कहता है कि तुम अमूक जगह पर श्रमुक नाम से शपथ लेकर कहो कि मेरी बात सच है, तो मैं उसको मान लंगा। यह मुकदमों के सलटाने का एक बहुत आप जानते हैं कि ही शार्टकट तरीका था। हमारे देश में मुकदमे बहुत खर्चीले हो गये हैं। इनमें बहुत पैसा लगता है हर गांव में अदालतें नहीं होती हैं। पंचायतें जरूर हो गई हैं, फिर भी लोगों को बहुत दूर से आना पड़ता है, दस दस पेशियां पड़ जांय तो दिवाला निकल जाय। इस लिए वादी और प्रतिवादी अगर इस बात पर राजी हो जाते हैं कि अगर उनका प्रतिद्वंदी शपथ लेकर, ईश्वर के नाम परया गंगा जल उठा कर उस बात को कह दे तो बह बात मान ली जायगी। लेकिन मेरी समझ में नहीं आ़ता कि अब इस घाराओं को हटाने काक्यामतलब है। इसलिए मैं मंत्री जी से यही कहना चाहता हूँ कि ग्रभी नहीं, तो आगे चल कर वेइस पर फिर से विचार करें और देश की 90 प्रतिशत ग्रामीण जनता की सुविधा के लिये, कम से कम इन घाराओं को फिर से इस कानून में जामिल करें।

एक बःत में जम्मू काश्मीर के सम्बन्ध में भी कहना चाहता हैं। आये-दिन हमारे यहां जितने कानून बनते हैं उन में यह फिकरा लिखा रहता है कि यह जम्मू काश्मीर पर लागू नहीं होगा। हमें बार बार यहां पर कहना पडता है क्यों कि हमारी प्रधान मंत्री जी और गह मंत्री जी कहा करते हैं कि जम्मू काश्मीर भारत का ग्रविभ ज्य अंग हैं। अभी माननीय मंत्री **जी** ने भी, जो एक बहुत अच्छे, वकील हैं, वकीली ढंग से अच्छा जवाब दिया है. मैं उनकी तारीफ़ करता है, लेकिन इस संसद में वह अपनी वकालत का जौहर दिखाने के लिये नहीं श्राये हैं कुछ काम कर दिखाने के लिये आये हैं। जम्मू काश्मीर के सम्बन्ध में जो अड़चनें हैं, मैं उन अडचनों को उन के सम्मने नहीं लाना चाहता हैं, लेकिन ला-मिनिस्टर होने के नाते जम्मू काश्मीर के सम्बन्ध में जो असुविधा होती है, उस के लिये वे एक कांस्टीचूशनल अमेण्डमेंट बिल यहां पर लावें, ताकि हमें अपने कानुन बनाते समय यह फिकरा बार-बार न जोडना पड़े। इसका नतीजा यह होता है कि आये-दिन शेख अब्दुल्ला सरीखे और भी बहत से लोग जम्मू काश्मीर के सम्बन्ध में समभते हैं कि जम्मू काश्मीर की समस्या अभी सूलभी नहीं हैं, यह अभी तक उलझी हुई है और उस के सम्बन्ध में वे शेखचिल्लियों जैसे विचार पेश करते रहते हैं। इस से दुख होता है दिक्कतें भी बढ़ती हैं।

इसलिये मैं माननीय मंत्री जी से कहूंगा कि इस बिल में न सही, लेकिन आगे इस पर विचार करें कि हमारे जितने भी कानून हैं, वे जम्मू काश्मीर में भी लागू होंगे। क्योंकि हम ने मान लिया है कि जम्मू काश्मीर भारत का अविभाज्य अंग है, उसको हमसे कोई अलग नहीं कर सकता। जैसा हमारे गृह मंत्री जी ने इस सदन में तीन दिन पहले कहा था कि काश्मीर के जिस अंश को इस समय पाकिस्तान ने अपने अधिकार में कर रहा है, उसको मुक्त करवाने के सिवाय जम्मू काश्मीर के सम्बन्ध में कोई समस्या नहीं है, इस बात को दृष्टि में रखते हुए आप कोई नई समस्या खड़ी न करें और ग्रागे जब भी आपको फुरसत मिले, अवसर मिले, संशोधन करा कर इस कठिनाई को भी दूर करें।

श्री सरज्ञ पाण्डेय (गाजीपुर): सभापतिजी, मैं नहीं समभता कि इस समय इस बिल के आने की क्या जरूरत है। हम एक वर्शीय समाज में रहते हैं इसलिए कोई परिमाजित सत्य और असत्य की परिभाषा करना मुश्किल है। मिसाल के लिए एक ग्रादमी किसी की जान लेना चाहता है और वह भाग कर किसी झाडी में छिप जाता है। मैंने उसको छिपते हए देखा है इसलिए सत्य का तकाजा यह है कि मैं ठीक-ठीक बयान करूं लेकिन सत्य बोलने पर उसकी हत्या हो जायेगी इसलिए वहां पर भठ बोलना भी सत्य होगा। इसी प्रकार से जो कार्य हमारे लिए अहिंसा है वही पुँजीपतियों के लिए हिंसा है। अगर मजदूर बोनस या तनस्वाह बढाने की मांग करें और वह मिल मालिक को बुरालगे तो उनके लिए वह हिंसा है। ऐसी अवस्था में मैं नहीं समभता कि यह बिल कहां तक सहायक होगा। अदालतों का हमें तजुर्बा है कि हमारे देश में जितना ऋठ बोला जाता है, शायद ही दुनिया के किसी देश में बोला जाता हो। इसलिए मैं नहीं समझता कि इस बिल की क्या आवश्यकता है। समाज में जो बुराइयां मौजूद हैं पहले उनको हमें दूर करना होगा। आपने पढा होगा कि एक जमाने में पाकेटमारी की सजा के लिए लोगों को खलेआम सडकों पर फांसी दी जाती थी लेकिन वहां पर देखने के लिए जो मजमा आता था उसी मजमे में पाकेटमारी भी होती थी। इसलिए सिर्फ सजादेने से ही किसी चीज को रोका नहीं जा सकता है। इसलिए समाज में जो मूल कारण हैं पहले उसको दूर किया जाये। आपने जो समाजवादी अर्थ व्यवस्था का लक्ष्य निर्घारित

किया है उसके पूरा होने पर ये चीज अपने आप समाप्त हो जायेगी। मैं मंत्री महोदय से कहूँगा कि इस विवाद में पड़कर कि खुदा का नाम लेकर कुछ कह दो, उसका महत्व इस देश में नहीं है बल्कि समाज में विकास के साब साथ वैत्यूज भी बदलती हैं, जैसे-जैसे समाज का विकास होता है पुरानी धारणायें बदलती हैं और नये सत्य स्थापित होते हैं। इसलिए मैं समझना हूं इस बिल की कोई घावश्यकता नहीं है। मन्त्री महोदय इसको अभी भी वापिस ले लें तो कोई हर्ज की बात नहीं है।

SHRI GOVINDA MENON: With respect to the speech made by Mr. Jha and my hon. If lend who sat down just now, I have very little to say by way of reply. I do not find Mr. Jha here. This Bill has nothing to do with socialism or Nijalingappa or padlocks or other things- These were what he rerferred to.

Regarding the special oath about which Mr. Sharma made some remarks, I wish to draw his attention to what transpired in this House on an earlier occasion when the matter was discussed in this House and this House and this House decided that the provision of special oaths should discontinue, I spoke at some length on that matter. But because the matter is being raised very sincerely and conscientiously by several Members of the House including Mr. Sharma who was the latest, I shall read a passage from the report of the Law Commission on this matter as it is not as simple as is made out to appear. This will be my reply to them :

"Let us then examine the claim made on behalf of special oaths that there is no evidence to show that special oaths have done no harm. This claim does not appear to be well founded. In this connection attention may be drawn to the privy Council case Inder Prasad versus Jag Mohan Das. The facts of the case as stated in the judgment of the Privy Council delivered by Lord Blanisbrough made some startling revelations, In a partition suit between the plaintiff. Inder Prasad and the

[Shri Govinda Menon]

defendant Jagmohan Das, the disputes as to the immovable properties were amicably settled. But with regard to the movables the dispute became highly embittered. After sevral vears of protracted litigation both the plaintiff and the defendant came to same amicable settlement even with regard to the movables. In pursuance of the agreement between both the parties which was recorded by the courts several lists of movable properties were filed by the plaintiff. Under the agreement as recorded by the court these lists should have secured for the plaintiff a decree for practically the whole of his claim and there would have been due to him fram the defendent a sum exceeding Rs. two lakhs."

But then suddenly a strange thing happened. The whole situation cannot be better described than in the words of Lord Blanisborough himself, His Lordship, in the course of his judgment observed:

"But a strange thing had happened. For some reason unknown the subordinate judge, describes it as a fit of responsive generosity on the part of the plaintiff. He on the 30th March 1922 when filling his claim made in the court in the presence of the first defendant, an offer on which everything now turns. It is thus recorded by the subordinate judge. Lala Inder Prasad says he will give up out of his lists such items as Jagmohan Das denies before the deity Lakshmi Narasimhaji. Jagmohan Das accepts this."

In pursuance of this offer, Jagmohan Das, the defendant, took a special oath before the deity and give his evidence the effect of which may best be stated in the words of the Privy Council:

"By admitting practically all the trems which involved any liability on the part of the first plaintiff and denying practically all the items which involved any liability on his own, the first defendant had transformed that list which disclosed an indebtedment of over Rs. 2 lakhs from him to the plaintiff into a bill

ultimately adjusted for Rs. 93,000 odd due by the plaintiff to himself and his son."

The plaintiff thereafter being throughly alarmed at this, protested to the subordinate judge about the proceedings and matter came ultimately to the Privy Council. Relying upon the language used in sections 8 to 12 of the Oaths Act of 1873, their Lordships of the Privy Council dismissed the appeal of the plaintiff with costs, but it will appear from the judgment of the Privy Council that in more places than one, the Privy Council stated that they were constrained to adhere to the view of the courts below. Thus, their Lordships stated:

"But on fall consideration their Lordships are in this matter constrained to adhere to the view of the agreement taken by the courts below."

Again, their Lordships observed, "Their Lordships, dealing with this branch of the appeal are constrained to agree with the courts in India that the statement made by the first defendant in the presence of the family deity and before the Commissioners were conclusive upon the plaintiff. A sult that affects this case not will have no room for doubt that a great mischief and harm was done to the plaintiff in this case. because the courts including the courts including the Privy Council had no other alternative than to give effect to the mandatory provisions of sections 8 to 11 of the Indian Oaths Act. But it is clear from the judgment of the Privy Council that the Privy Council was not at all satisfied with the result of the appeal. Otherwise, their Lordships would not have used to word "constrained" more once in the course of their judgment.

This kind of fits of generosity have been taking place in the courts. I myself had an experience. The plaintiff was suing for partition of her share in a marumakkathayam thrawad. The defence was that she was not a member of the tharwad. The defence was that the plaintiff was not a member of the tharwad; the plaintiff from the box said if so-and-so the most and the plaintiff from the box said if so-and-so the defendants would say that I am not a member of the tharwad, I would

forego my claim. Fortunately for the plaintiff and for me who was conducting the case for the plaintiff, the other party was not prepared to take the eath. If the other party had taken the oath, this plaintiff would have lost her share in the family properties and would have been treated as a stranger. This kind of abdication—

SHRI LOBO PRABHU 1 They are exceptions.

SHRI GOVINDA MENON: They are exceptions, but such exceptions may arise. In fact, this kind of special oath itself is an exception.

SHRI BENI SHANKER SHARMA I One question, Sir. The apprehension of the hon. Minister is that in such cases there might be miscarriage of justice. I think we are not sure that even when the case is decided by very competent courts always justice is carried. There is a chance of miscarringe of justice by those courts as well

You have to see whether by incorporating the debated sections the advantages would be greater. So far as the village people are concerned, there is the least chance of miscarriage of justice. Rarely there may be miscarriage of justice, but that risk is there in the modern procedure also.

SHRI GOVINDA MENON 1 We have adopted the judicial system as is in existence in India today. This provision will be one by which pronouncements of judgments in the courts are abdicated in favour of an oath taken in faour of one of the parties. Unscrupulous parties may do this sometimes and in a fit of generosity, the other party may accept it and it may lead to injustice.

The Law Oommisson has considered this matter very throughly. I request the House to pass the Bill into law

MR. CHAIRMAN: The question is a

"That the Bill, as amended be dassed".

The motion was adopted.

15 42 hrs

INDIAN REGISTRATION (AMEND-MENT) BILL

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS. (SHRI GOVINDA MENON) I SIr, I beg to move:

"That the Bill further to amend the Indian Registration Act, 1908, as passed by Rajya Sabha, be taken into consideration."

This is a simple Bill. It is practically a one-clause Bill; The law today is, under section 30 (2) of the Indian Registration the Act. Registrar of a district. including Presidency Towns. receives and registers any document to in section 28, without regard to in any part of India situation of the property to which the document relates. The property may be situated in Tlruchirapalli, but it is open to the parties to register a document with respect to that property either in Madras, Bombay or Calcutta. Before partition, the city of Lahore also was included. The reason behind this was that in these Presidency Towns of Madaas, Bombay and Calcutta, citizens from all parts of the country may be staying for professional or other purposes. If one of them wants to execute a document with respect to a property in his village, under the law now, if he is in Delhi, he will have to go to his village. But if he is in Calcutta, Bombay or Madras, the document can be registered in those cities themselves. The object of this amendment is to include Delhi also in the list

15.43 hrs

[SHRI M. B. RANA in the Chair]

Delhi should be in the list for many reasons. More than Calcutta, Bombay and Madras, Delhi has become one city in India where citizens from all parts of the country stay almost permanently. Take the case of Members of Parliament. We are here for most part of the year. If one of us wants to assign property or make a gift property or dosomething with our property, it should be possible for us and others who may be in Delhi like the officers